CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.235/MP/2021

Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b)

of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated

22.2.2019, Letter of Award dated 19.6.2019 or otherwise.

Petitioner : Betam Wind Energy Private Limited (BWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

: 28.4.2025 Date of Hearing

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, BWEPL

> Shri Punyam Bhutani, Advocate, BWEPL Shri Vineet Gupta, Advocate, UPPCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, SECI, prayed for a pass over when the matter was called out.

- 2. However, in response to the specific query of the Commission as to whether the Petitioner had approached the Respondent, SECI in regard to its request for discharge from the obligations/liabilities under the RfS and/or LoA and if so, the outcome of such request, the learned counsel for the Petitioner submitted that initially the Respondent, SECI had offered to extend the scheduled commissioning date of the Project provided the Petitioner accepted SECI's proposal for signing of the PPA. However, the Petitioner, by its letter dated 3.11.2021, had inter alia pointed out that the time extension given by SECI was inadequate to execute the Project. Thereafter, there was no reply/response from SECI. However, SECI, in its reply, has indicated its stance and has also opposed the Petitioner's discharge from any obligation or liability towards SECI under the RfS and LoA.
- 3. The Petition will be listed for hearing on **26.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)